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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. 1442/2001

New Delhi this the 13th day of July, 2001

Hon'ble Mr. V.K. Majotra, Member (A)
Hon'ble Mr. Shanker Raju, Member (J)

Yashodhar Joshi
S/o Shri Rudramani Joshi
R/o 91, Mohd. Pur Village
R.K. Puram, New Delhi.

-Applicant

(By Advocate: Shri U.Srivastava with
Ms. Anuradha Arya)

Versus

1. Union of India
Through Secretary
Ministry of Human Resources Development,
Department of Secondary Education and
Higher Education.
2. Central Hindi Directorate
Through Director
West Block-7, R.K. Puram
New Delhi-110066.
3. Commission for Scientific & Technical
Terminology, Through Chairman
West Block-7, R.K. Puram
New Delhi-110066.

-Respondents

ORDER (Oral)

By Hon'ble Mr. V.K. Majotra, Member (A)

The applicant has challenged order dated 26.12.2000 (Annexure-1) whereby Shri Narsingh Shah, respondent No.4 has been appointed as peon by respondent No.2.

2. We have heard Shri U. Srivastava, learned counsel of the applicant who has stated that the respondents have not properly constituted the screening/selection committee. The applicant has filed

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representations dated 27.12.2000 and 8.5.2001 (Annexure A-6 & 7) to the respondents which have remained undisposed of.

3. In our view, the ends of justice would be met if the respondents are directed to dispose of the representations of the applicant expeditiously by passing a detailed and speaking order. Thus, respondents are directed to dispose of applicant's representations dated 27.12.2000 and 8.5.2001 (Annexure 6&7) respectively, ^{within a detailed and speaking order} within a period of two months from the date of receipt of a copy of this order. Applicant will have liberty to file fresh OA if he remains aggrieved despite disposal of his representation by the respondents. No costs.

S. Raju

(Shanker Raju)
Member (J)

V.K. Majotra

(V.K. Majotra)
Member (A)

cc.